

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No. 2842 of 2020**

Dinesh Yadav ..... **Petitioner**  
**Versus**  
The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**  
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For the Petitioner :Mr. A.K. Chaturvedy, Advocate  
For the State :Mr. Suraj Verma, A.P.P.

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**02/Dated:09.09.2020**

1. Learned counsel for the petitioner and learned APP are present.
2. Learned counsel for the petitioner submits that she shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

**(AMITAV K. GUPTA, J.)**